

1	2	3	4
15.	R.C. 9/92—DHN	11,50,708	..
16.	R.C. 8/92—SLC	2,10,000	5,00,000
17.	R.C. 9/92—SLC	2,50,000	2,50,000
18.	R.C. 31/92WCal.	3,10,000	10,90,000
19.	R.C. 42/92DLI.
20.	R.C. 43/92 DLI.	3,94,500	10,60,000
21.	R.C. 44/92DLI.	14,48,289	26,67,705

TOTAL : ₹ 82,82,384 1,06,83,497

**रेजिडेंट्स वेलफेयर एसोसिएशन द्वारा राज-
नैतिक और धार्मिक कार्यकलापों में
भाग लिया जाना**

**4807 मौलाना आबेदुल्ला खान
आजमी :** क्या प्रधान मंत्री यह बताने की
कृपा करेंगे कि :

(क) क्या रेजिडेंट्स वेलफेयर एसोसि-
एशन को राजनैतिक और धार्मिक कार्य-
कलापों में भाग लेने की अनुमति दी जाती
है ;

(ख) क्या सरकार को यह जानकारी
है कि हाल ही में नई दिल्ली निर्वाचन क्षेत्र
के लिए हुए लोक सभा के चुनाव में अनेक
रेजिडेंट्स वेलफेयर एसोसिएशनों ने खुलकर
भाग लिया और अधिकतर एसोसिएशन अपने
आपको धार्मिक कार्यकलापों में भी अन्तर्ग्रस्त
कर रही हैं ; और

(ग) यदि हां, तो इस संबंध में सरकार
की प्रतिक्रिया क्या है और इस मामले में
सरकार क्या कार्रवाई करने का विचार
रखती है ?

**कार्मिक, लोक शिकायत और पेशन
मंत्रालय में राज्य मंत्री (श्रीमती मारग्रेट
आल्वा) :** (क) से (ग) सभी केन्द्रीय
सरकारी कर्मचारी आवासीय कल्याण संघ,
जो कार्मिक तथा प्रशिक्षण विभाग से सहायता
अनुदान प्राप्त करते हैं, उनसे विभाग द्वारा
निर्धारित आदर्श विधान को अपनाए जाने की

अपेक्षा की जाती है। इस आदर्श विधान के
पैरा 5 के अनुसार कोई संघ किसी राजनीतिक
अथवा सरकार विरोधी गतिविधियों में प्रत्यक्ष
रूप में अथवा अप्रत्यक्ष रूप से भाग नहीं लेगा।
ऐसे संघ का एक उद्देश्य राष्ट्रीय एकता
और साम्प्रदायिक मेलमिलाप को
बढ़ावा देना है। सरकार की जानकारी
में ऐसा कोई आवासीय कल्याण संघ
नहीं है जिसने हाल ही में साम्प्रदायिक
अथवा राजनीतिक स्वरूप की गतिविधियों
में भाग लिया हो।

Adverse remarks in the confidential
report

**4808. SHRI VISHWASRAO RAM-
RAO PATIL:** Will the PRIME MINIS-
TER be pleased to state:

(a) whether it is a fact that All
India Service Confidential Report
Rules provide that if the Reporting
Authority makes the entry in the Con-
fidential Reports of the officers with-
out due care and attention, Govern-
ment shall enter suitable remarks in
the C.R. of the Reporting Authority
to this effect;

(b) the number of cases in the last
three years, where the adverse re-
marks have been made by the Re-
porting Officer, in respect of the IAS
Officers, have been expunged;

(c) whether in the cases where the
adverse remarks have been expunged
any entry to this effect has been sub-

sequently made in the Confidential Reports of the Reporting Officers concerned; and

(d) if no, what action has been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) Adverse entries in the Annual Confidential Reports of 22 IAS Officers were expunged by the Government of India during the last 3 years.

(c) The Government did not reach the conclusion in any of these cases that the Reporting Authority had recorded the remarks without due care and attention. No action was therefore initiated against the Reporting Authorities.

(d) Does not arise.

Confirmation of Officers of Delhi Administration Subordinate Service Cadre

4809. SHRI J. S. RAJU: Will the PRIME MINISTER be pleased to refer to the reply to Unstarred question 1668 given in the *Rajya Sabha* on the 1st August, 1991 and state:

(a) whether the Grade II officers of Delhi Administration Subordinate Service Cadre service in Delhi appointed between 1986-87 have since been confirmed;

(b) if so, when those officers have been confirmed; and

(c) if not, the reasons therefor and when they are likely to be confirmed?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c) The information is being collected and will be placed on the table of the House

Voluntary retirement of a Joint Director of C.B.I.

4810. SHRI SUKOMAL SEN: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the recent newspaper reports in regard to alleged prayer of a Joint Director of CBI incharge of investigating into the bank scam affairs for voluntary retirement from service; and

(b) if so, the reasons therefor and whether his voluntary retirement at this stage is going to affect the CBI proceedings into the bank scam affairs?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA):

(a) Yes, Sir.

(b) The officer has given no reasons in his notice of voluntary retirement. Investigation into Bank scam will not be affected as the work has already been entrusted to other Joint Directors.

Revision of Pay Scale of Assistants

4811. SHRI SHIV PRATAP MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that due to anomalies in the pay fixation of Assistants, the Seniors are getting less pay than their juniors;

(b) whether any representations on this account have been received from their Union as well as employees; and

(c) if so, what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c) Consequent upon fixation